

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:2190
ANSWERED ON:29.08.2007
GUIDELINES FOR APPOINTMENT OF SPCB OFFICIALS
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Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) Whether the Union Government has issued any guidelines or has made any statutory provisions for holding certain qualifications for appointment of officials of State Pollution Control Boards (SPCBs) particularly the post of Chairman and the Member Secretary;
- (b) If so, the details thereof; and
- (c) The name of States found violating such guidelines/provisions and the action taken by the Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a) to (c) 1. Section 4 of the Water (Prevention and Control of Pollution) Act, 1974 gives the constitution of the State Pollution Control Boards and Section 4(2) of the Act provides details with regard to the appointment of chairman and other members of the State Pollution Control Board including member Secretary.

2. As per Section 4(2) (a) of the Act, the State Pollution Control Board is to consist of a chairman, being a person having special knowledge or practical experience in respect of matters relating to environmental protection or a person having knowledge and experience in administering institutions dealing with the matters aforesaid, to be nominated by the State Government. Provided that the chairman may be either whole-time or part-time as the State Government may think fit. Further, as per Section 4(2)(f) of the same Act, the State Pollution Control Board is to consist of a full time member secretary, possessing qualifications, knowledge and experience of scientific, engineering or management aspects of pollution control, to be appointed by the State Government.

3. Thus, the authority to appoint chairman and member secretary of the State Pollution Control Boards as per the statutory provisions mentioned above, rests with the concerned State Governments.

4. While the matter in this connection has been earlier taken up with all the State Governments, so that appropriate persons having professional and technical knowledge are appointed to the above posts, it is for State Governments concerned to appoint chairman and member secretary of the State Pollution Control Boards in line with the above statutory provisions.